

State of Maharashtra, the amount of money seized by the Enforcement Directorate is Rs. 5,46,550 in Indian currency besides diamonds worth Rs. 3 lakhs, some obsolete foreign currency, gold coins approximately of the value of Rs. 9,000 and sterling currency of £ 1,810. In Madras State, Rs. 2,88,450 in Indian currency was seized by that Directorate in such houses and establishments.

(b) Cases have been registered against all these persons and appropriate action is being taken against them under the relevant Acts.

(c) Besides tightening up the provisions of the Direct Taxes Acts for countering tax evasion, certain other administrative measures have been announced recently by the Government. One of these is to make it more attractive for informers to give information about hidden wealth by offering them rewards ranging from 7½ per cent to 10 per cent of the additional tax realised which may be attributable to the information supplied by them. The other is to encourage purely voluntary disclosures by persons who have concealed their income by showing due consideration in regard to levy of penalties, depending on the extent of co-operation given by them in the enquiries made during the assessment.

The question is constantly under review and steps are being taken from time to time, but, to be effective, they cannot be announced in advance.

(d) It is not possible to hazard a guess about the extent of unaccounted money.

Power Tariff Committee

Shri P. R. Chakraverti:
Shri P. C. Borooah:
Dr. Ranen Sen:
Shri Dinen Bhattacharya:
Dr. Saradish Roy:
Shri Ram Sewak:
Shri P. G. Sen:
*224. Shri Bibhuti Mishra:

Shri K. N. Tiwary:
Shri M. L. Dwivedy:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shrimati Savitri Nigam:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that all the State Electricity Boards excepting those in Punjab, Rajasthan, Mysore and Madras are running at a substantial loss;

(b) what are the recommendations of the Power Tariff Committee with regard to the fixation of electricity rates to enable the Boards to attain self-sufficiency and to finance their expansion schemes; and

(c) how far the Central Government have persuaded the States to work for a suitable return on investment on power projects?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) to (c). A statement containing the requisite information is laid on the Table of the House. [Placed in Library. See No. LT-3469/64].

Quarters for Income-tax Officials at Calicut

496A. Shri A. V. Raghavan:
Shri Pottakkatt:

Will the Minister of Finance be pleased to state:

(a) whether it has been decided to construct quarters for income-tax officials at Calicut in Kerala; and

(b) if so, when the work will commence?

The Minister of Finance (Shri T. T. Krishnamachari): (a) In view of the present need for economy in expenditure, it has been decided to postpone for the present the construction of quarters for income-tax officials at Calicut in Kerala.

(b) Does not arise.